

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL Nos. E/928-930/2011-EX[DB]

(Arising out of Order-in-Appeal No.01-02-03-CE/APPL/KNP/2011 dated 12/01/2011 passed by Commissioner (Appeals), Customs & Central Excise, Kanpur)

M/s TRG Industries (P) Ltd.

Appellants

Vs.

Commissioner of Central Excise, Kanpur

Respondents

Appearance:

Absent on Call

Shri Mohd. Altaf (Asstt. Commr.) AR

for Appellant

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 11/09/2018

Date of Decision : 11/09/2018

FINAL ORDER NOs. - **72147-72149/2018**

Per: Archana Wadhwa

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellants were unrepresented on all the dates. It seems that the

appellants are not interested in pursuing the appeals. Accordingly, the same is dismissed for non-prosecution with liberty to the appellants to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated & Pronounced in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Lks